

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5112  
ANSWERED ON:05.09.2011  
STATUTORY STATUS TO OBC COMMISSION  
Krishnaswamy Shri M.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the OBC Commission has a statutory status like calling witnesses, summoning and examining and pass orders; and
- (b) if not, the steps taken so far to accord status for OBC Commission?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) & (b) The National Backward Classes Commission (NCBC), which is a statutory Commission set up under the NCBC Act, 1993 has, under Section 10 of the said Act, all the powers of a civil court trying a suit, while performing its functions under sub-section (1) of Section 9 and in particular in respect of the following matters, namely:-

- (a) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- (b) requiring the discovery and production of any document;
- (c) receiving evidence of affidavits;
- (d) requisitioning any public record or copy thereof from any court or office;
- (e) issuing commissions for the examination of witnesses and documents; and
- (f) any other matter which may be prescribed.